

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J H V SUGAR LIMITED
2.	Date of incorporation of corporate debtor	11/11/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5.	Address of the registered office and principal office (if any) of corporate debtor	Kamlalaya Centre, 156-A, Lenin Sarani, Room No. 212, IInd Floor, Kolkata, West Bengal - 700013
6.	Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7.	Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/IPA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhvsugar@ibcprocess.in
11.	Last date for submission of claims	21 st April, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court – 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025).

The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Alok Kumar Agarwal
(Insolvency Professional)
Reg. No. : IBBI/IPA-001/IP-P00059/2017-2018/10137
E-mail id : alok@insolvencyservices.in
Ph. No. : 0124-4245110/111
Address : 605, Suncity Business Tower, Golf Course Road
Sec. 54, Gurgaon, Haryana-122002

Alok Kumar Agarwal

Interim Resolution Professional - J H V Sugar Limited

IBBI Reg. No: IBBI/IPA-001/IP-P00059/2017-2018/10137

AFA Validity- 31st December, 2025

IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54,

Gurgaon, Haryana-122002/alok@insolvencyservices.in

Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-201301/jhvsugar@ibcprocess.in

Date: 11.04.2025

Place: Gurugram

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries. This was first allowed in June 2020

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole. These consignments valued at ₹2,357.27 cr

In FY24, Petrapole recorded trade worth ₹30,42,092 cr



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports. "Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

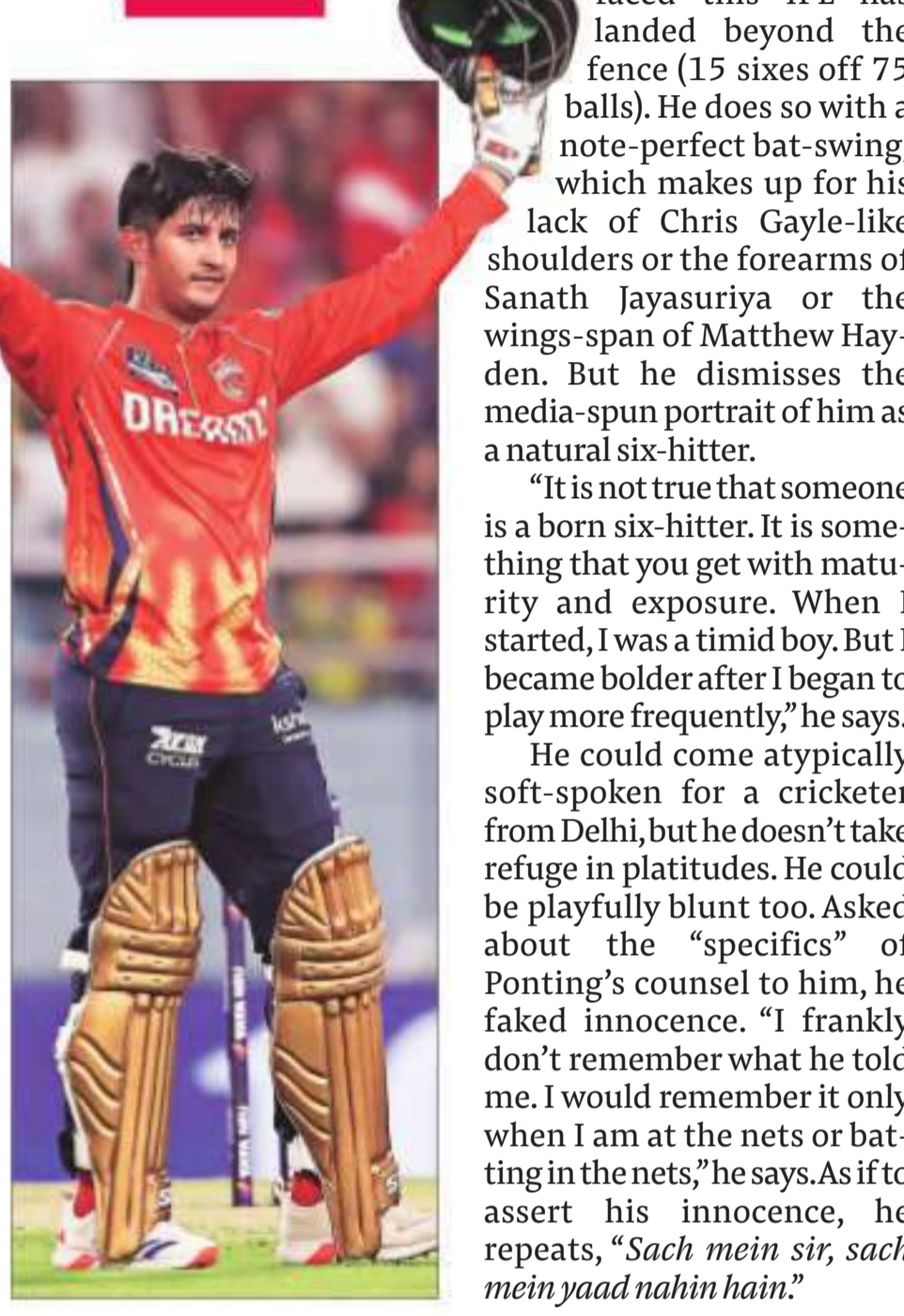
So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him overwide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wingspan of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says.

He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

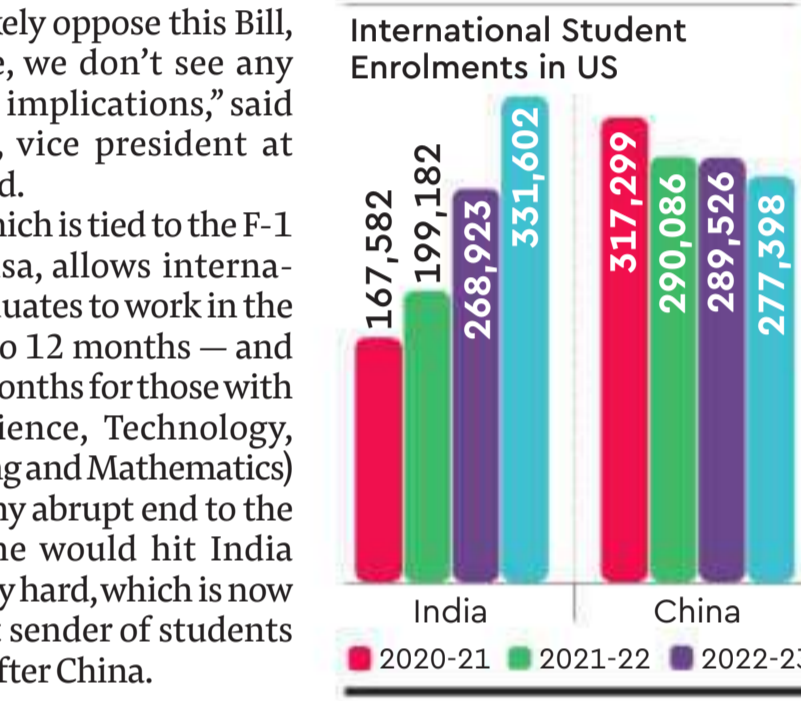
WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of VidyaSea Education.

Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard. OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700054

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretario@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL. No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700

Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059

Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.NO.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name.

All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

Place: Mumbai
Date: 09/04/2025

TATA TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990025) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package.
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://tbbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025). The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

Date: 11.04.2025
Place: Gurugram

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfinance.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

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He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

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But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wide ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

swamping six the same over.

Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my legs and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him over wide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wingspan of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says.

He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Punjab Kings opener says he wasn't a natural six hitter



Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher-education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of Vidya Education.

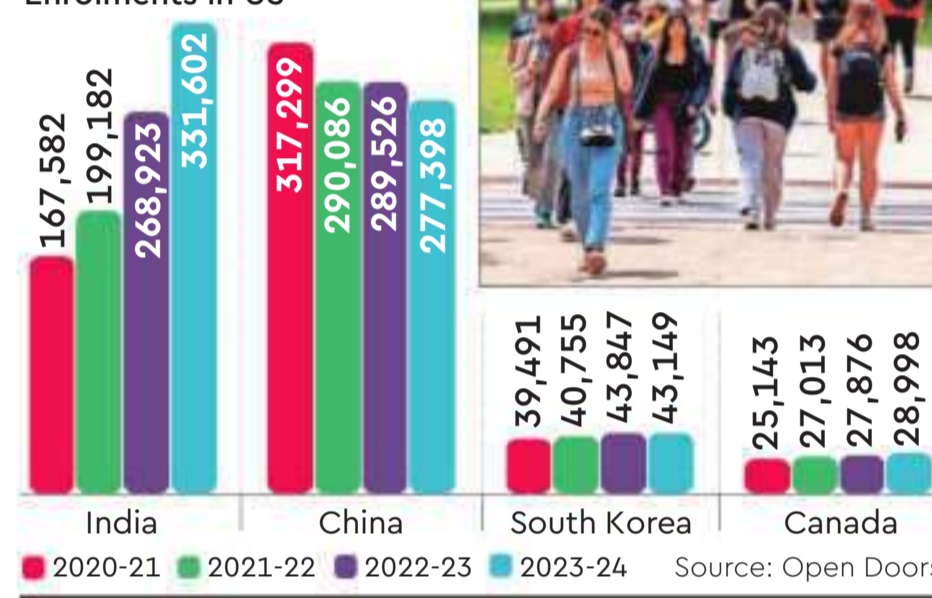
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>
Assistant General Manager
Department of Information Technology
Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretariat@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

Sl. No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Sd/-
Samir P Rajdev
Company Secretary
Date: 11.04.2025

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700
Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE
Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.NO.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13-02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name.

All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenabhai Bheda
Company Secretary & Compliance Officer
Place: Mumbai
Date: 09/04/2025

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamaliya Centre, 156-A, Lenin Sarani, Room No. 212, IInd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct. 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable: No class identified yet
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable: No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025).
The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N/A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity-31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Corresponding Address/Email: compliance@bcprocess.in
Date: 11.04.2025
Place: Gurugram
C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in



OK PLAY INDIA LIMITED

CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.



By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

YES BANK

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfinetech.com.

Place: Mumbai
Date: April 11, 2025

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole

These consignments valued at ₹2,357.27 cr

In FY24, Petrapole recorded trade worth ₹30,42,092 cr



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports.

"Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher-education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of Vidya Education.

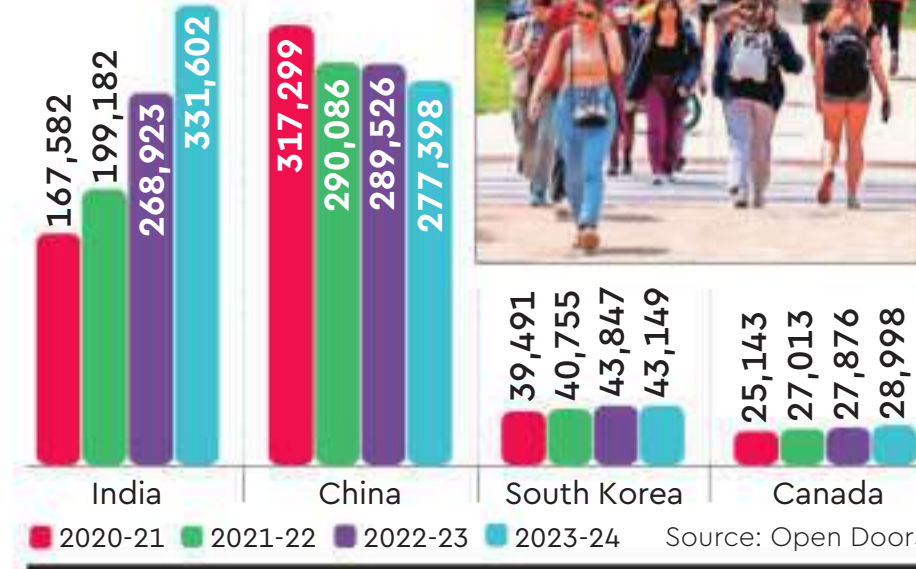
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wishful ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



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यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>
Assistant General Manager
Department of Information Technology
Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

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			601351	1698962988 - 1698966482	
3	ELIZABETH SIMON	85694	508252	19362976 - 19364475	3000
			606987	1712285893 - 1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700
Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

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The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name. All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272 / +918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenghai Bheda
Company Secretary & Compliance Officer

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7280900025) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package:
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamaliaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/PP-00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as identified by the interim resolution professional	Not Applicable: No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable: No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025).

The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/PP-00059/2017-2018/10137
AFA Validity: 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Corresponding Address/Email: jhsugar@bcprocess.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

YES BANK
Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole

These consignments valued at ₹2,357.27 cr

In FY24, Petrapole recorded trade worth ₹30,42,092 cr



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports.

"Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him overwide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wingspan of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says. He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of VidyaSea Education.

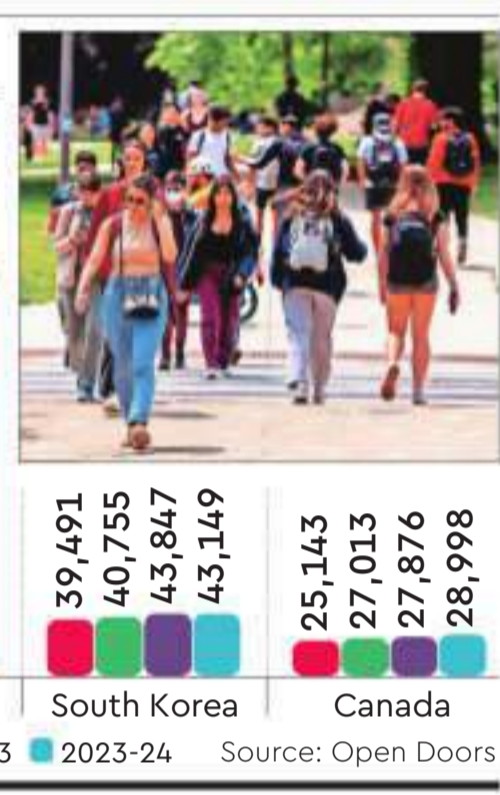
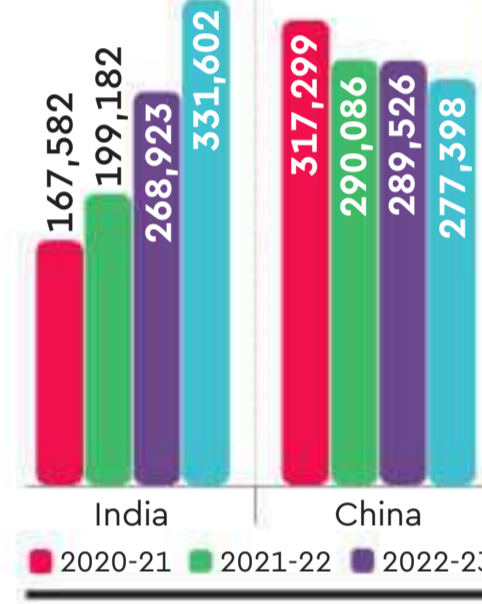
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700054

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>
Date: 11.04.2025

Assistant General Manager
Department of Information Technology

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretariat@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL. No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025
Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700
Office No. 1001, Tenth Floor, K.P. Aarum Building, CTS No. 426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE
Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.NO.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name. All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name. For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com
By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenghai Bheda
Company Secretary & Compliance Officer

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990023) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package.
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11th Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@ibcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

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Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@ibcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

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By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

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For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

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RAVIK BHATTACHARYA
Kolkata, April 10

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This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports.

"Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corks had dishevelled his stumps. "He asked me what I would do if I got a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs.

figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him over wide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wings-span of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says.

He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of Vidya Education.

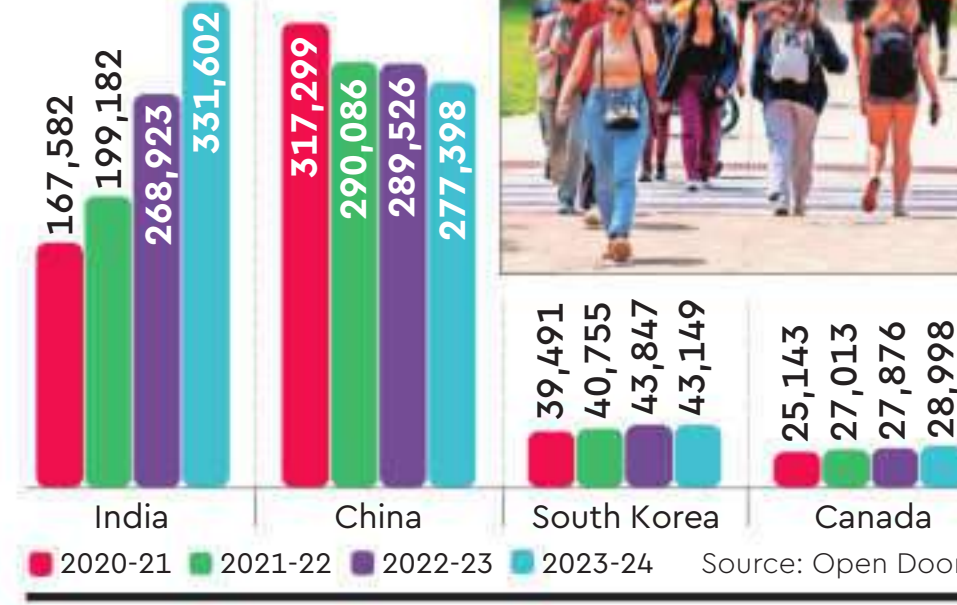
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

Sl. No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700
Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.No.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name. All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7206990025) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package.
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Karnalaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@ibcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025).
The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram
Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@ibcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

YES BANK

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank, to Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole

These consignments valued at ₹2,357.27 cr

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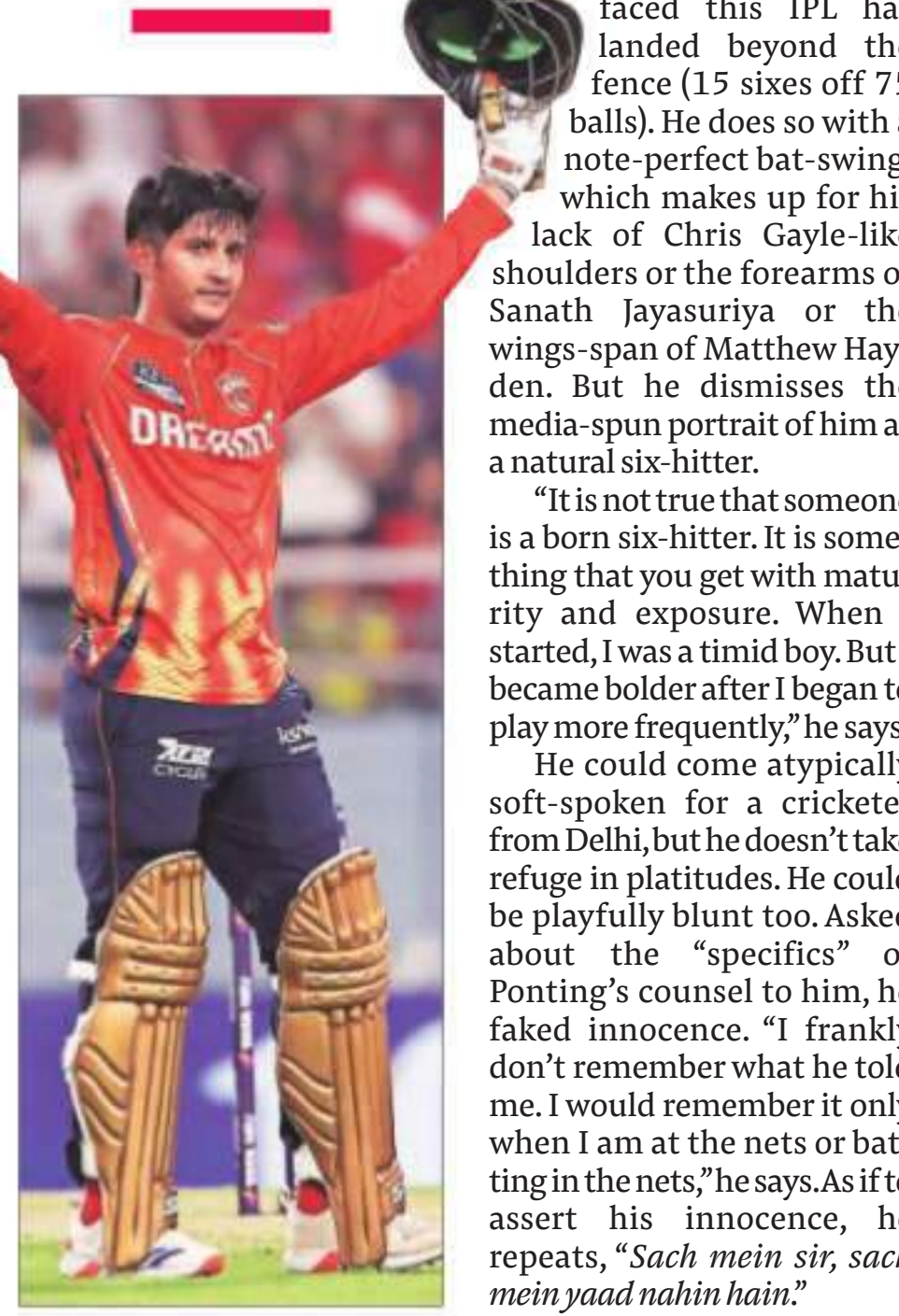
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He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I got a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

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New Delhi, April 10

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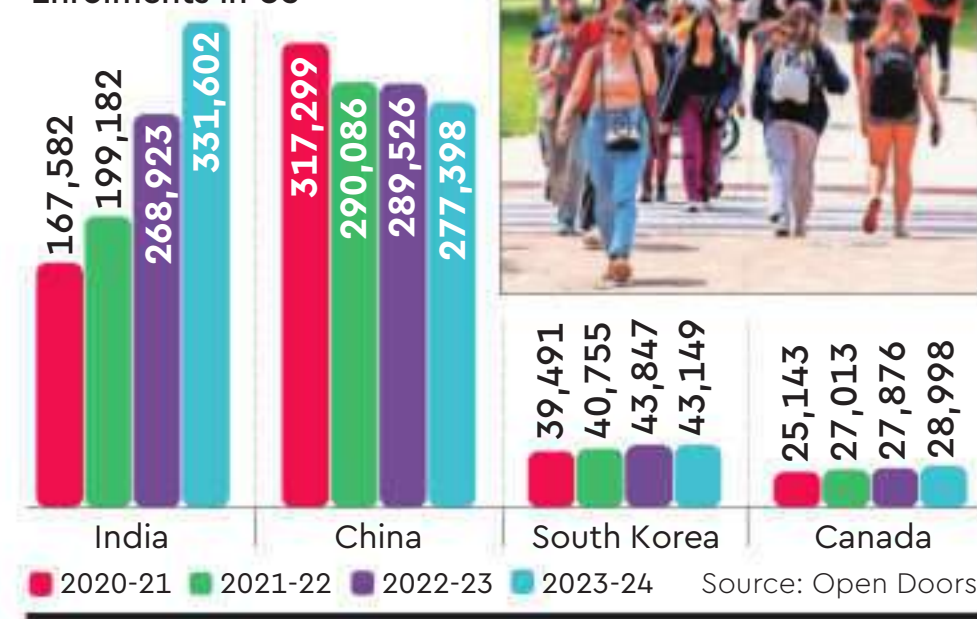
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SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Date: 11.04.2025

Assistant General Manager
Department of Information Technology

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101. Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

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Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL. No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700
Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.No.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name. All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7206990025) CIN: L28290MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package:
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	J H V SUGAR LIMITED
2.	Date of incorporation of corporate debtor	11/11/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5.	Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6.	Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7.	Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@ibcprocess.in
11.	Last date for submission of claims	21 st April, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025). The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram
Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@ibcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

YES BANK

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports. "Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

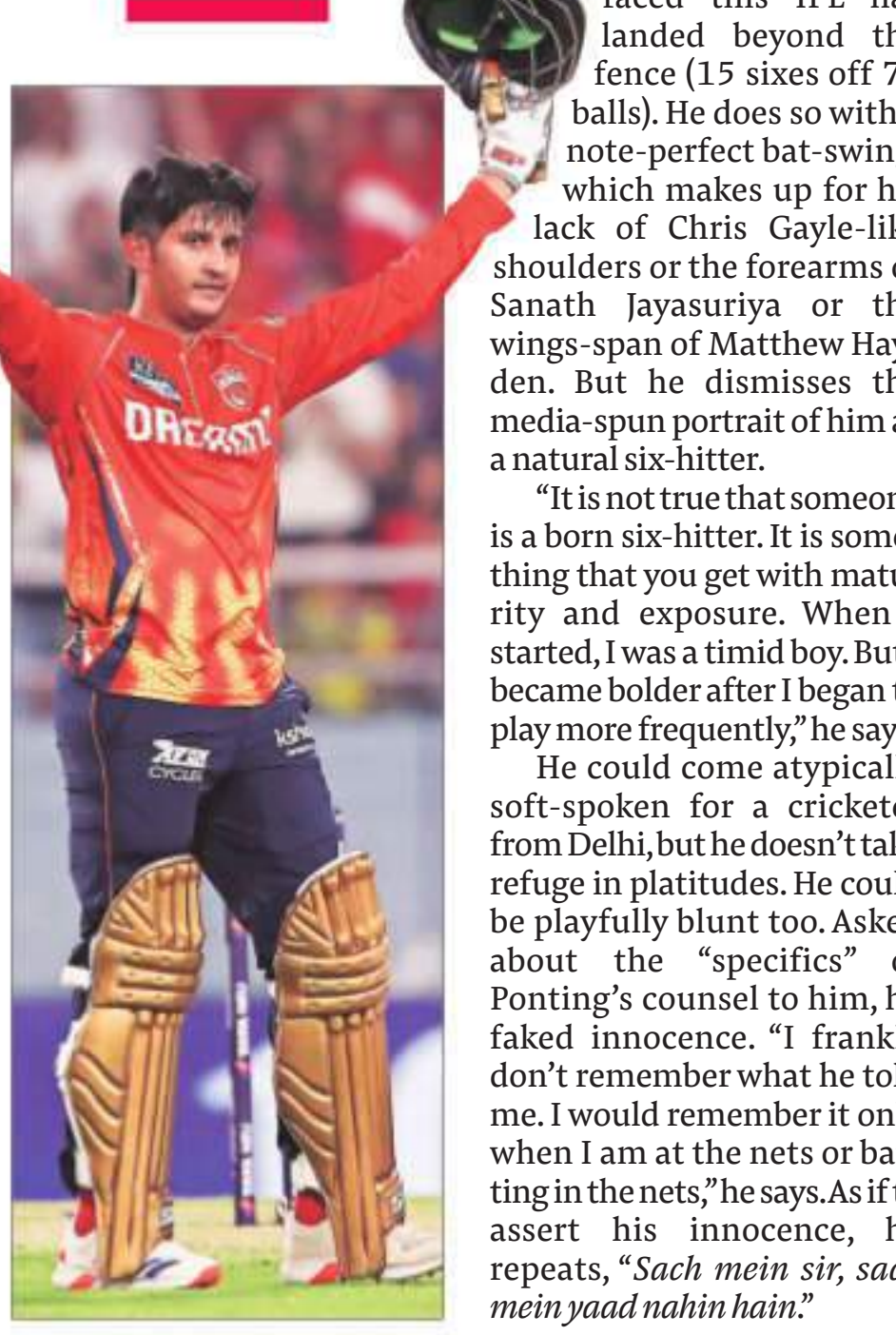
So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I got a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. He figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him over wide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wings-span of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says.

He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of Vidya Education.

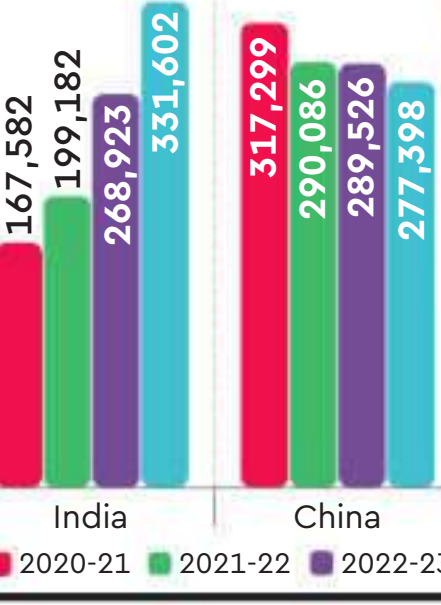
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

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Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
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CIN: L65910MH1984PLC419700
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Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

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For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7206990025) CIN: L28920MH1919PLC000567

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TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
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For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Karnalaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@ibcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in

Date: 11.04.2025
Place: Gurugram
Corresponding Address/Email: C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@ibcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditors Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

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commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports. "Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him overwide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wings-span of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says. He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

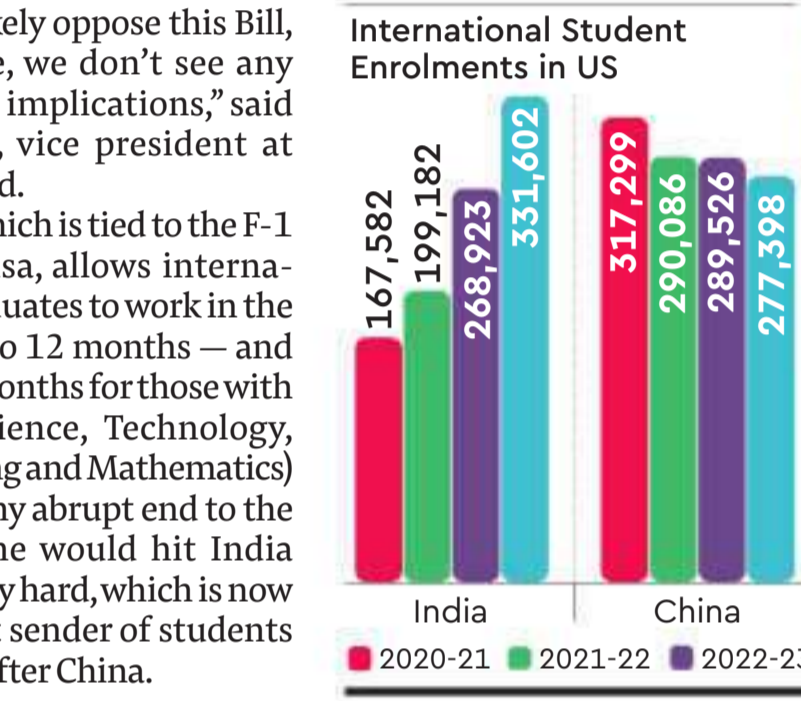
WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of VidyaSea Education.

Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard. OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Assistant General Manager
Department of Information Technology
Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretario@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700

Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.NO.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name.

All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

Place: Mumbai
Date: 09/04/2025

TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990023) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST

The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025). The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

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For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

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swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him overwide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wings-span of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says. He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

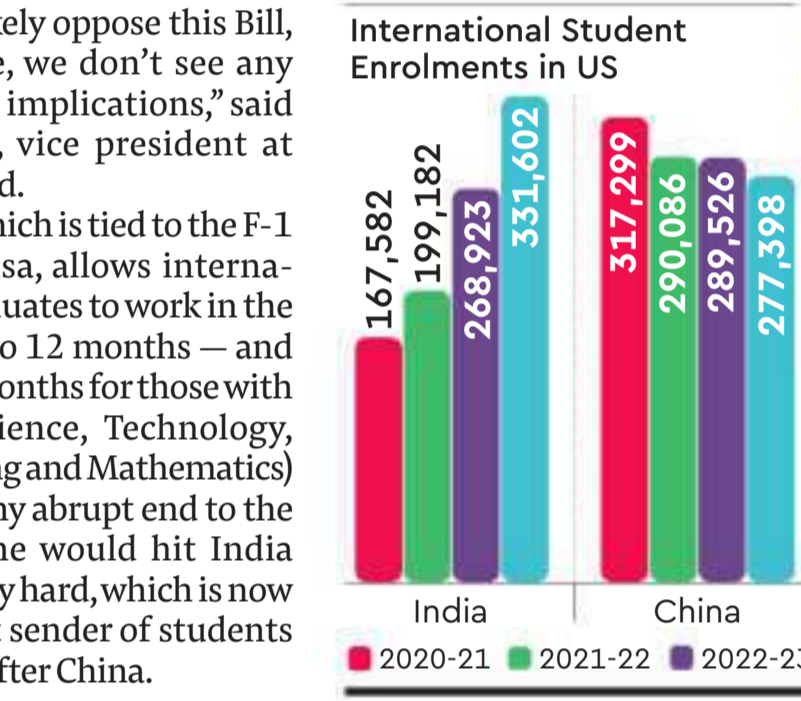
"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of VidyaSea Education.

Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Assistant General Manager
Department of Information Technology
Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretario@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

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2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700

Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

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All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

Place: Mumbai
Date: 09/04/2025

TATA TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990023) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER
The Tata Power Company Limited invites tender from eligible vendors for the following package.
Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074
For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)
For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025). The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditor's Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole

These consignments valued at ₹2,357.27 cr

In FY24, Petrapole recorded trade worth ₹30,42,092 cr



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports.

"Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says.

His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

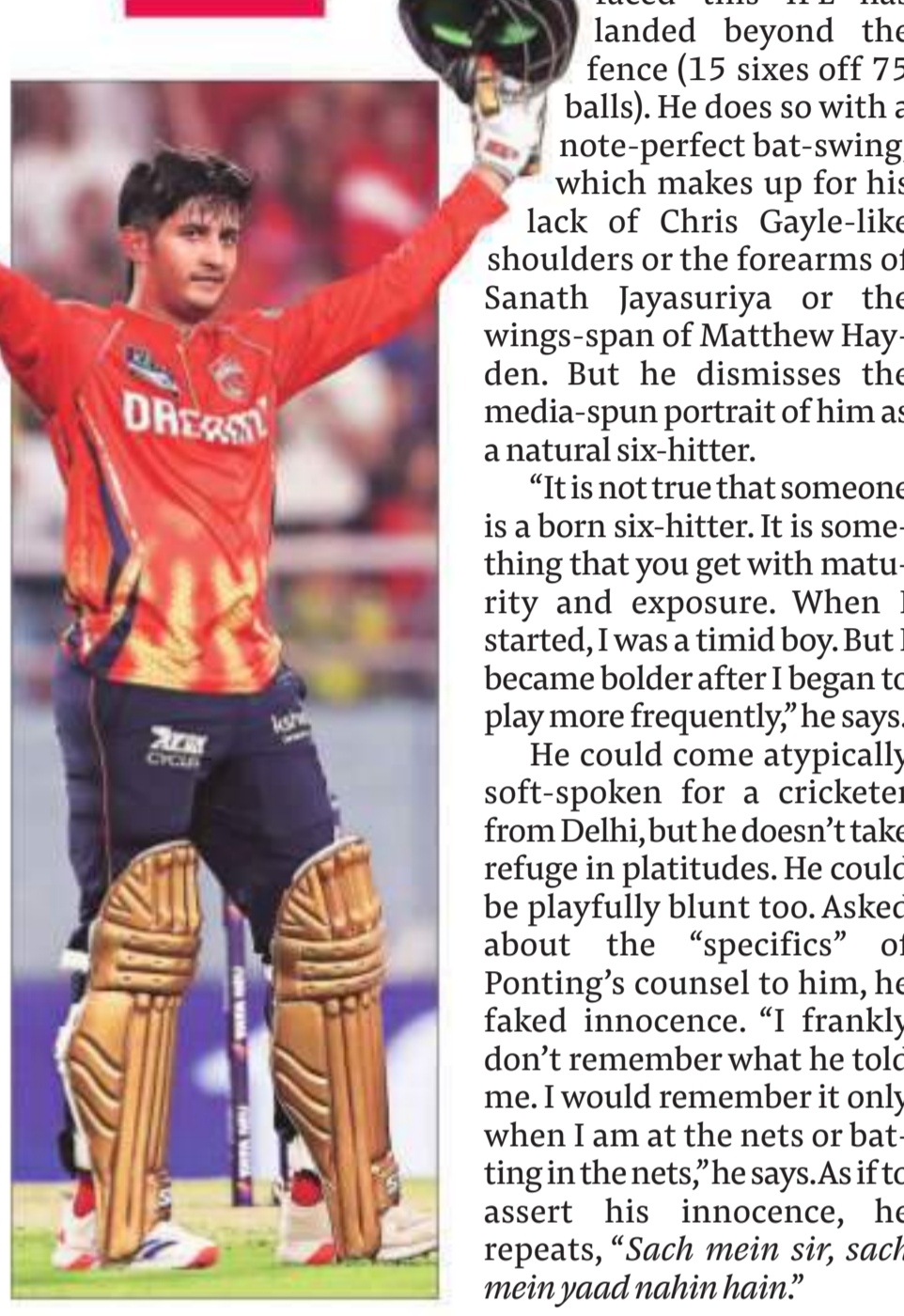
So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

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Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

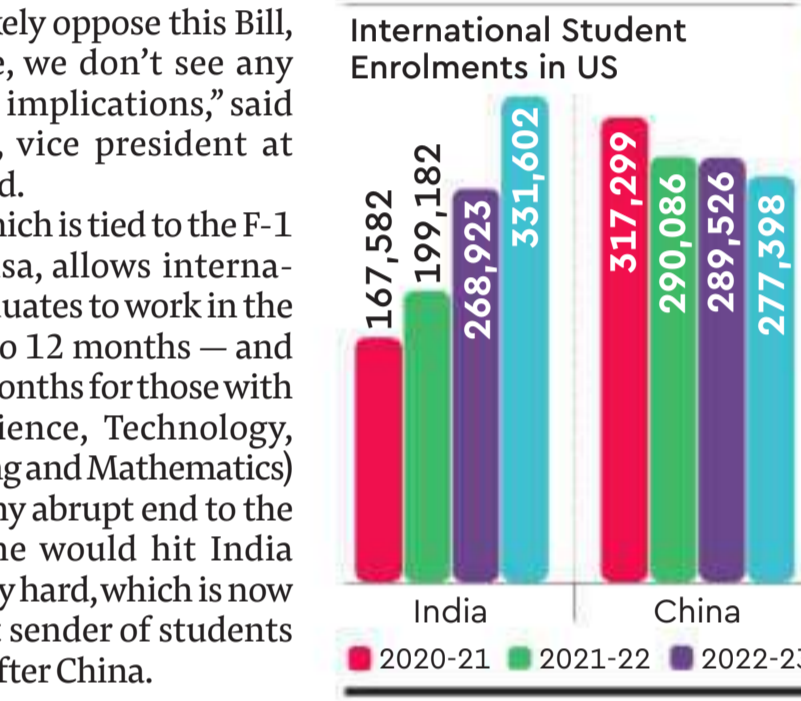
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SHATTERED DREAMS



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank Invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Date: 11.04.2025

Assistant General Manager
Department of Information Technology

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretario@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

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Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
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Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059

Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

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Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

Place: Mumbai
Date: 09/04/2025

TATA TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990025) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Supply of Coal mill vertical shaft at Trombay, Chembur-Mahul, Mumbai 400074

For detail NIT, please visit Tender section on website <https://www.tatapower.com>. Last date for receipt of request for issue of bid document is 20th April 2025 up to 1500 Hrs.

TATA TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST

The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for "Civil Works for Coal Pile Run Off System at PPGCL Thermal Power Station, Bara, Prayagraj, Uttar Pradesh." (Tender ref: CC25PMR049)

For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tender>). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before 21st April 2025.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11nd Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable; No class identified yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable; No class identified yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://tbbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court - 1) has ordered the commencement of a corporate insolvency resolution process of the J H V Sugar Limited on 07 April 2025 (Order received on 08 April 2025). The creditors of the J H V Sugar Limited, are hereby called upon to submit their claims with proof on or before 21 April 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

STATEMENT OF AUDITED FINANCIALS RESULTS STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at the Meeting held on April 09, 2025 approved the audited Financial results of the Company-Standalone and Consolidated for the quarter and year ended March 31, 2025

The Results along with the Auditor Report have been posted on the Company's website at <https://okplay.in/wp-content/uploads/2025/04/Board-Meeting-09-Apr-2025.pdf> and can be accessed by scanning the QR Code.

By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund (IEPF) Authority

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Equity Shares of the Company ("Bank") in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years are required to be transferred by the Bank to the demat account of the IEPF Authority.

The Bank has sent communications to the concerned shareholders whose shares are liable to be transferred to the IEPF Authority at their registered email IDs or latest available address, advising them to claim their unclaimed dividends. The Bank has uploaded details of the concerned shareholders whose shares are due for transfer to the IEPF Authority on its website www.yesbank.in. Shareholders are requested to refer to the website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares which are held in dematerialized form, to the extent of shares liable to be transferred, shall be debited from the shareholders' account. In case the concerned shareholders do not claim their unclaimed dividends by July 11, 2025, the Bank shall transfer the shares to the IEPF Authority in compliance of the said Rules without any further notice to the shareholders and no liability shall lie against the Bank in respect of the shares so transferred.

The shareholders may note that upon transfer of the shares to IEPF Authority, including all benefits accruing on such shares, if any, the same can be claimed only from the IEPF Authority by submitting an online application to the IEPF Authority in Form IEPF-5 available on the website www.iepf.gov.in along with fee specified by the Authority.

For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025

IN FY25, CONSIGNMENTS WORTH ₹3,446.66 CRORE ENTERED PETRAPOLE PORT

Before India halted trans-shipment, Bangla border port saw sharp uptick

RAVIK BHATTACHARYA
Kolkata, April 10

BEFORE INDIA TERMINATED the trans-shipment facility for Bangladesh's export cargo, trucks and consignments saw a sharp uptick at Petrapole, the nation's largest land port, data shows.

New Delhi halted trans-shipment facilities for the neighbouring country on April 8, days after Bangladesh chief adviser Muhammad Yunus advocated the extension of the Chinese economy around the strategically important North-east India region.

India first allowed trans-shipment of export cargo from Bangladesh to third countries using Indian Land Customs Stations and subsequently Indian ports and airports on June 29, 2020.

According to sources in the Petrapole Land Port's customs department, in FY24, 3,373 trucks with trans-shipment

INCREASING TENSIONS

India halted trans-shipment facilities for Bangladesh on April 8

Petrapole is the largest land port in South Asia. It is situated on the Indo-Bangladesh border, 80 km from Kolkata

India had allowed trans-shipment of Bangladesh's cargo to third countries. This was first allowed in June 2020

In FY24, 3,373 trucks with trans-shipment cargo entered Petrapole. These consignments valued at ₹2,357.27 cr

In FY24, Petrapole recorded trade worth ₹30,42,092 cr



This was first allowed in June 2020

commodities or export cargo entered Petrapole from Bangladesh, with 4,733 consignments valued at ₹2,357.27 crore.

In FY25, 4,686 trucks (a 39% increase) with trans-shipment commodities entered Petrapole with 7,772 consignments valued at ₹3,446.66 crore.

"The facility was extended by our country to Bangladesh in 2020, but it saw little response

that year and in 2021 and 2022. In 2023, though, transshipment consignments arrived in good numbers, and there was a sharp increase thereon. Primarily, ready-made garments come to us as commodities and are then flown to European countries like Spain. The rush of consignments is seen before the European festive season, including Christmas," said a senior Customs official at Petrapole. Officials explained that trucks from

Bangladesh first carry the consignments to Petrapole, where they are checked by land port and customs authorities. Indian trucks then take them to Kolkata or Delhi airports.

"Every day, 150-200 trucks enter from Bangladesh, of which around 15-20 carry transshipment commodities. From India, around 400 trucks go to the Bangladesh side. Ever since we received the notification, no transshipment consignments

are being allowed. However, normal import-export truck movement as well as passenger movement between the two countries continues," said Kartik Chakraborty, secretary, Petrapole Clearing Agents' Staff Welfare Association.

"Four trucks stationed on the Bangladesh side (Benapole land port) returned to the country yesterday. Most transshipment consignments from Petrapole used to go to Kolkata airport and then to foreign countries, either directly or via Delhi airport. This is bad news for exporters of Bangladesh, mainly garment exporters. It was cheaper and easier to send through India. Indian truck owners that used to carry the consignments from Petrapole to Kolkata or Delhi airports will suffer losses too. So will labourers who unload and load the consignments in Petrapole," Sajedur Rehman, secretary of the clearing agents staff association in Benapole, Bangladesh, said.

Priyansh's clear-cut batting ethos: Watch the ball & hit it

SANDIP G
New Delhi, April 10

WITH A WITTY one-liner, uttered with an expressionless face, Punjab Kings' Priyansh Arya, reveals his batting ethos: "Attacking batsmen hamesha out hote to woh bahut ganda hi lagta hain."

He was not talking about the aesthetics of six-hitting, but his immunity to the criticisms that blow his way when the attacking strokes he lives by nails his end too.

He clarifies: "Not just me, look at every attacking batsman. It's part of the game, and I don't think about failures, or whether this shot could get me out or not, when I am batting. I just watch the ball, and look to hit it," he says. His thoughts, like his batting, have an irreducible simplicity. He only sees wide open spaces on the field, and a hard ball that will fly off the blade.

So the first-ball duck against Rajasthan Royals didn't inhibit him from hitting a first-ball six against Chennai Super Kings. Even the most enthusiastic IPL greenhorn would have exercised restraint the second time around. But why shouldn't he, when he is bursting with his six-hitting self-belief?

He remembers a chat with Ricky Ponting in the nets the day after Jofra Archer's corker had dishevelled his stumps. "He asked me what I would do if I get a similar ball the next game. I told him I would try to hit the ball for a six. And he told me it is not a problem and that anyone could get out first ball in the first ball of the game," he says. The reassurance of

Shreyas Iyer, the captain, that he would open in all 14 games raised his morale further.

But few though would imagine, let alone hit, the first ball of the next game for a six. He did, slapping the wideish ball over point without fuss, with a brisk, anti-clockwise tilt of his wrists, from the left-handed Khaleel Ahmed. A catch, from a leading edge, was spilled next ball. But Priyansh batted as though nothing had happened. "It didn't weigh in my mind, everybody drops catches. We dropped plenty too," he says. He brushed the reprieve aside with another

Punjab Kings opener says he wasn't a natural six hitter



swamping six the same over. Beneath the outwardly soft-edged exterior, though, is an intelligent schemer. When Ravi Ashwin, with a wealth of 765 international wickets, marked his run-up, from around the stumps, he immediately second-guessed the masterful spinner's designs. "I figured out what he was trying to do, bowl into my leg and cramp me. So I decided to sweep him, and it is exactly how he bowled," he says. And it was exactly how he greeted his first ball. By now, he was reading Ashwin's mind like a psychoanalyst. He waited on the back foot for him to err and slugged him overwide long-off.

Every fifth ball he has faced this IPL has landed beyond the fence (15 sixes off 75 balls). He does so with a note-perfect bat-swing, which makes up for his lack of Chris Gayle-like shoulders or the forearms of Sanath Jayasuriya or the wingspan of Matthew Hayden. But he dismisses the media-spun portrait of him as a natural six-hitter.

"It is not true that someone is a born six-hitter. It is something that you get with maturity and exposure. When I started, I was a timid boy. But I became bolder after I began to play more frequently," he says. He could come atypically soft-spoken for a cricketer from Delhi, but he doesn't take refuge in platitudes. He could be playfully blunt too. Asked about the "specifics" of Ponting's counsel to him, he faked innocence. "I frankly don't remember what he told me. I would remember it only when I am at the nets or batting in the nets," he says. As if to assert his innocence, he repeats, "Sach mein sir, sach mein yaad nahin hain."

Bill to scrap post-study work permit may draw fire in US

MANU KAUSHIK
New Delhi, April 10

WITH THE US government reportedly preparing a Bill to terminate Optional Practical Training (OPT) programme, India's study-abroad platforms remain unconvinced that it will succeed. They argue that the legislation would be detrimental not only to students but also to the US higher education sector, and expect significant pushback from universities and industry alike.

"Any legislation like this will reduce the number of students going to the US, in addition to having an impact on the quality of students that the US universities will attract," said Karunn Kandoi, founder and CEO of VidyaSea Education.

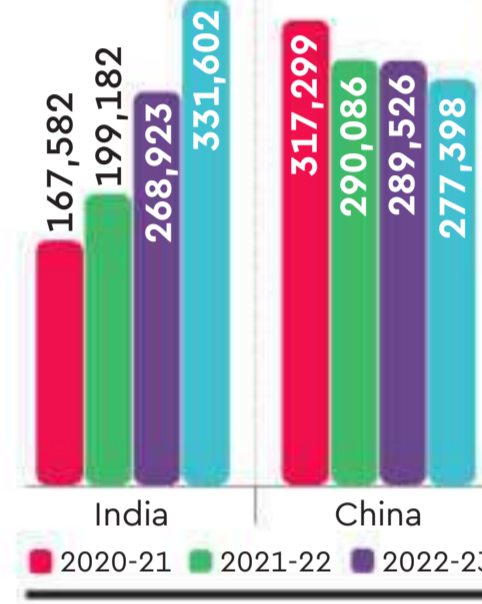
Experts stated that the bill is still in its early stages and is largely driven by a handful of advocacy groups. "If implemented, the Bill will severely impact nearly 4,000 universities in the US who are dependent on foreign students to fill their seats. Over the past few years, the enrolments of local students in US universities has gone down drastically due to declining value of degree programmes. This has increased

their dependence on international students. The universities will likely oppose this Bill, and hence, we don't see any near-term implications," said Saif Iqbal, vice president at ApplyBoard.

OPT, which is tied to the F-1 student visa, allows international graduates to work in the US for up to 12 months — and up to 36 months for those with STEM (Science, Technology, Engineering and Mathematics) degrees. Any abrupt end to the programme would hit India particularly hard, which is now the largest sender of students to the US after China.

SHATTERED DREAMS

International Student Enrolments in US



यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office-II, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700064

NOTICE INVITING TENDER
UCO Bank invites tender for procurement of Public Financial Management System (PFMS) Application & Associated Modules.
For more details, please visit <https://www.ucobank.com> or <https://gem.gov.in>

Assistant General Manager
Department of Information Technology
Date: 11.04.2025

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretario@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT.NO.	DIST.NO.	NO. OF SHARES
1	ASHOK GUPTA	77946	507532	18349621-18351930	4620
			606373	1711443563-1711445872	
2	SUDHA A	7904	501496	3779856-3783350	6990
			601351	1698962988-1698966482	
3	ELIZABETH SIMON	85694	508252	19362976-19364475	3000
			606987	1712285893-1712287392	

Place: Aluva
Date: 11.04.2025

Sd/-
Samir P Rajdev
Company Secretary

FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
CIN: L65910MH1984PLC419700

Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059

Website: www.fynxcapital.com Contact No. +91 8655900272 / +91 8655900275
E-mail: compliance@fynxcapital.com

PUBLIC NOTICE

Notice is hereby given to the public at large that pursuant to the No objection certificate issued by the Reserve Bank of India (RBI) vide letter no. CO.DOR.ISG.NO.54679/02-13-001/2024-25 dated 06.11.2024 and the approval of the shareholders of the Company, Rajath Finance Limited, a Non-Banking Financial Company registered with the Reserve Bank of India under section 45 IA of the RBI Act, 1934, having its Registered Office at Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059, has changed its name to FYNX CAPITAL LIMITED with effect from April 07, 2025 as per the Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies (ROC) Central Processing Centre (CPC), dated April 07, 2025.

The company continues to hold a Certificate of Registration (CoR) issued by the Reserve Bank of India (RBI) bearing Registration No. B-13.02490, dated 12.08.2024, under Section 45 IA of the Reserve Bank of India Act, 1934, until fresh Certificate of Registration (CoR) is issued by the Reserve Bank of India (RBI) with the new name.

All stakeholders, customers, and the general public are hereby informed that there is change in name only and there is no change in the legal status or constitution of the company, and all existing contracts, obligations, and liabilities entered into under the old name shall continue to be binding under the new name.

For any queries, please contact: FYNX CAPITAL LIMITED
Registered Office: Office No.1001, Tenth Floor, K.P. Aarum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai - 400059
Phone: +918655900272/+918655900275
Email: compliance@fynxcapital.com
Website: www.fynxcapital.com

By Order of the Board
For, FYNX CAPITAL LIMITED
(Formerly known as Rajath Finance Limited)
Sd/-
Akash Hirenbbhai Bheda
Company Secretary & Compliance Officer

Place: Mumbai
Date: 09/04/2025

TATA TATA POWER
(Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175329, Mobile: 7208990023) CIN: L28920MH1919PLC000567

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(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J H V SUGAR LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	J H V SUGAR LIMITED
2. Date of incorporation of corporate debtor	11/11/1997
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421WB1997PLC085863
5. Address of the registered office and principal office (if any) of corporate debtor	Kamlaya Centre, 156-A, Lenin Sarani, Room No. 212, 11th Floor, Kolkata, West Bengal - 700013
6. Insolvency commencement date in respect of corporate debtor	07 th April, 2025 (CIRP order received on 08 th April, 2025)
7. Estimated date of closure of insolvency resolution process	04 th Oct, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Alok Kumar Agarwal IBBI Reg No: IBBI/PA-001/IP-P00059/2017-2018/10137
9. Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 alok@insolvencyservices.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-100, Block-C, Sector-2, Noida, Uttar Pradesh-201301 jhsugar@bcprocess.in
11. Last date for submission of claims	21 st April, 2025
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Sd/-
Alok Kumar Agarwal
Interim Resolution Professional - J H V Sugar Limited
IBBI Reg. No: IBBI/PA-001/IP-P00059/2017-2018/10137
AFA Validity- 31st December, 2025
IBBI Regn Address/Email: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002/alok@insolvencyservices.in
Date: 11.04.2025
Place: Gurugram C-100, Sector-2, Block-C, Noida, UP-201301/jhsugar@bcprocess.in

OK PLAY INDIA LIMITED
CIN No: L28219HR1988PLC030347
Regd. Office: 17-18, Roz- Ka-Meo Industrial Estate, Tehsil Nuh, District Mewat, Haryana. - 122103
Website: www.okplay.in, Email: info@okplay.in
Tel: 011-46190000, Fax: 011-46190090

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By Order of the Board
For OK Play India Limited
Sd/-
Meenu Goswami
Company Secretary & Compliance Officer

Date: 09.04.2025
Place: New Delhi

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Registered & Corporate Office:
YES BANK Limited: YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800
Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

NOTICE

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For any queries in respect of the above matter, shareholders may contact KFin Technologies Limited, the Registrar & Transfer Agent of the Bank to, Ms. Shobha Anand, Deputy Vice President at Unit: YES BANK Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For YES BANK Limited
Sd/-
Sanjay Abhyankar
Company Secretary

Place: Mumbai
Date: April 11, 2025



खबर कोना

राज्यपाल-मुख्यमंत्री ने दी महावीर जयंती पर बधाई कोलकाता, 10 अप्रैल (भाषा)।

पश्चिम बंगाल के राज्यपाल सीवी आनंद बोस और मुख्यमंत्री ममता बनर्जी ने गुरुवार को महावीर जयंती के अवसर पर प्रदेशवासियों को बधाई दी। राज भवन से जारी एक विज्ञापन में कहा गया है कि भगवान महावीर की शिक्षाएं हमें शांतिपूर्ण सह-अस्तित्व और प्रगति के लिए अहिंसा, आध्यात्मिक उन्नति, आत्म-विकास तथा एक-दूसरे के प्रति सौहार्द के मार्ग पर आगे बढ़ाएंगे। मुख्यमंत्री ने कहा कि राज्य में आज अवकाश है और सभी सरकारी प्रतिष्ठान तथा शिक्षण संस्थान बंद हैं। नजी ने 'एक्स' पर लिखा, 'महावीर जयंती के शुभ अवसर पर सभी को शुभकामनाएं। भगवान महावीर की शांति, सत्य और अहिंसा की शिक्षा हम सभी को प्रेरित करें।

रेलवे ने दी जम्मू और कश्मीर को वंदे भारत की सौगात कोलकाता, 10 अप्रैल (जनसत्ता)। भारतीय रेलवे की इंटीग्रल कोच फैक्ट्री (आइसीएफ) में मेक इन इंडिया पहल के तहत निर्मित वंदे भारत ट्रेन शीर्ष-स्तरीय सुविधाओं से संपन्न है। जम्मू और कश्मीर जैसे ठंडे क्षेत्रों में सुचारु रेल संचालन सुनिश्चित करने के लिए इस ट्रेन को अत्याधुनिक तकनीक का इस्तेमाल किया गया है। अब यात्रियों को शून्य से नीचे के तापमान में भी निर्बाध रेल सेवाएं मिलेंगी। यात्रा के दौरान अब यात्री कश्मीर की वादियों को प्रत्यक्ष रूप से अनुभव कर पाएंगे। यह एक्सप्रेस ट्रेन यात्रियों को विश्वसनीयता, सुरक्षा और आराम सुनिश्चित करेगा।

रेलवे ने दी जम्मू और कश्मीर को वंदे भारत की सौगात

कोलकाता, 10 अप्रैल (जनसत्ता)।

भारतीय रेलवे की इंटीग्रल कोच फैक्ट्री (आइसीएफ) में मेक इन इंडिया पहल के तहत निर्मित वंदे भारत ट्रेन शीर्ष-स्तरीय सुविधाओं से संपन्न है। जम्मू और कश्मीर जैसे ठंडे क्षेत्रों में सुचारु रेल संचालन सुनिश्चित करने के लिए इस ट्रेन को अत्याधुनिक तकनीक का इस्तेमाल किया गया है। अब यात्रियों को शून्य से नीचे के तापमान में भी निर्बाध रेल सेवाएं मिलेंगी। यात्रा के दौरान अब यात्री कश्मीर की वादियों को प्रत्यक्ष रूप से अनुभव कर पाएंगे। यह एक्सप्रेस ट्रेन यात्रियों को विश्वसनीयता, सुरक्षा और आराम सुनिश्चित करेगा।



विरोध

कोलकाता में जमीयत-ए-उलेमा हिंद के सदस्यों ने वक्फ अधिनियम के विरोध में प्रदर्शन किया।

महुआ ने वक्फ अधिनियम को सुप्रीम कोर्ट में चुनौती दी

नई दिल्ली, 10 अप्रैल (भाषा)।

तृणमूल कांग्रेस (टीएमसी) की सांसद महुआ मोइत्रा ने भी वक्फ (संशोधन) अधिनियम, 2025 की वैधता को चुनौती देते हुए सुप्रीम कोर्ट का रुख किया है। प्रधान न्यायाधीश संजीव खन्ना, न्यायमूर्ति संजय कुमार और न्यायमूर्ति के.वी. विश्वनाथन की पीठ ने इस कानून की वैधता को चुनौती देने वाली एआईएमआइएम नेता असदुद्दीन

और्वैसी द्वारा दायर याचिका सहित दस अन्य याचिकाओं को 16 अप्रैल को सुनवाई के लिए सूचीबद्ध किया है। मोइत्रा ने नौ अप्रैल को याचिका दायर की। उन्होंने कहा कि विवादास्पद संशोधन न केवल गंभीर प्रक्रियात्मक खामियों से ग्रस्त है, बल्कि संविधान में निहित कई मौलिक अधिकारों का भी उल्लंघन करता है। याचिका में दलील दी गई है कि कानून बनाने की प्रक्रिया के दौरान संसदीय प्रथाओं का उल्लंघन हुआ।

कलकत्ता हाई कोर्ट के पास एक इमारत में आग लगी, कोई हताहत नहीं

कोलकाता, 10 अप्रैल (भाषा)।

कलकत्ता हाई कोर्ट के निकट एक इमारत में गुरुवार को आग लग गई। एक अधिकारी ने यह जानकारी दी। उन्होंने कहा कि घटना में कोई हताहत नहीं हुआ। दमकल विभाग के अधिकारी ने बताया कि बहुमंजिला इमारत में एक खाली पट्टी लिफ्ट के पास जमा कचरे में दोपहर करीब 1 बजकर 55 मिनट पर आग लगी। उन्होंने बताया कि दमकल की चार गाड़ियों ने आग पर काबू पा लिया और आग के कारण पता लगाने के लिए जांच जारी है।

नौकरी जाने और पुलिस कार्रवाई के विरोध में प्रदर्शन तेज

शिक्षकों ने शुरू की भूख हड़ताल

कोलकाता, 10 अप्रैल (भाषा)।

सुप्रीम कोर्ट द्वारा पश्चिम बंगाल में शिक्षक भर्ती प्रक्रिया को दोषपूर्ण और भ्रष्ट करार देने के फैसले के बाद नौकरी गंवाने वाले कुछ शिक्षकों ने गुरुवार को स्कूल सेवा आयोग (एसएससी) के कार्यालय के बाहर भूख हड़ताल शुरू कर दी।

प्रदर्शनकारियों में शामिल होकर, भाजपा सांसद अभिजीत गंगोपाध्याय ने प्रदर्शनकारियों की दुर्दशा के लिए राज्य प्रशासन और उसकी शाखाओं को दोषी ठहराया। वह कलकत्ता हाई कोर्ट के पूर्व न्यायाधीश हैं। नौकरी गंवाने वाले शिक्षकों और अन्य कर्मचारियों ने कहा कि वे बुधवार को दक्षिण कोलकाता के कस्बा स्थित जिला निरीक्षक (डीआइ) कार्यालय में उनके सहयोगियों के खिलाफ हुई पुलिस कार्रवाई का भी विरोध कर रहे थे। प्रदर्शनकारियों में से एक ने साल्ट लेक में



कोलकाता में गुरुवार को विरोध प्रदर्शन करते शिक्षक।

पश्चिम बंगाल स्कूल सेवा आयोग (एसएससी) कार्यालय के बाहर कहा कि हमने एक शिक्षक के साथ भूख हड़ताल शुरू की है और जल्द ही इस मुद्दे पर आगे का कार्यक्रम तय करेंगे। प्रदर्शनकारी शिक्षक बुधवार रात से एसएससी कार्यालय के आचार्य सदन भवन के बाहर धरना दे रहे हैं। वे नौकरी जाने और

भाजपा सांसद अभिजीत गंगोपाध्याय ने प्रदर्शनकारियों की दुर्दशा के लिए राज्य प्रशासन और उसकी शाखाओं को दोषी ठहराया।

उन्होंने कहा कि बुधवार को कस्बा में हुए प्रदर्शन को लेकर पुलिस ने प्रदर्शनकारी शिक्षकों के खिलाफ मामला दर्ज किया है, लेकिन ऐसा नहीं किया जाना चाहिए था।

अपने साथियों पर पुलिस कार्रवाई के विरोध में प्रदर्शन कर रहे हैं। प्रदर्शनकारियों ने आरोप लगाया कि कस्बा के डीआइ कार्यालय के बाहर प्रदर्शन के दौरान पुलिस ने उनपर लाठीचार्ज किया, धक्का-मुक्की की और कुछ को लात भी मारी। गंगोपाध्याय ने कहा कि बुधवार को कस्बा में हुए प्रदर्शन को लेकर पुलिस ने प्रदर्शनकारी

शिक्षकों के खिलाफ मामला दर्ज किया है, लेकिन ऐसा नहीं किया जाना चाहिए था। भाजपा सांसद ने कहा कि दूसरों के अवैध कृत्यों के कारण अपनी नौकरी गंवाने वाले निर्दोष शिक्षकों के खिलाफ मामले दर्ज किए गए हैं।

उन्होंने कहा कि वह पुलिस कार्रवाई के विरोध में बुधवार को शिक्षा मंत्री ब्राज्य बसु से मिलने नहीं गए थे, लेकिन भाजपा नेतृत्व उनके निर्णय में उनके साथ है। गंगोपाध्याय ने कहा कि वह पूर्व राज्यसभा सांसद रूपा गांगुली के साथ आचार्य सदन स्थित धरना स्थल पर नौकरी गंवाने वाले शिक्षकों और अन्य कर्मचारियों के प्रति एकजुटता व्यक्त करने आए थे। कलकत्ता हाई कोर्ट के न्यायाधीश के रूप में गंगोपाध्याय ने नवंबर 2021 में भर्ती प्रक्रिया में कथित अनियमितताओं की सीबीआई जांच का आदेश दिया था।

योग्य शिक्षकों ने कोलकाता में रैलियां निकालीं

कोलकाता, 10 अप्रैल (भाषा)।

पश्चिम बंगाल में करीब 500 योग्य शिक्षकों ने गुरुवार को शहर में रैली निकाली और मांग की कि उन्हें दंडित नहीं किया जाना चाहिए और उन्हें दागी लोगों के साथ नहीं जोड़ा जाना चाहिए। जोग्यो (योग्य) शिक्षक मंच ने कहा कि हम योग्य शिक्षकों की मांगों को लेकर सड़कों पर उतरे हैं। हम चाहते हैं कि 2016 में भर्ती परीक्षा में बैठने वाले और नियुक्ति पत्र पाने वाले योग्य और दागी उम्मीदवारों के बीच अंतर करने में स्कूल सेवा आयोग (एसएससी) द्वारा नाकामी के लिए उन्हें दंडित न किया जाए। मंडल ने कहा कि शहर में जिला शिक्षा निरीक्षक के कार्यालय में एक ज्ञापन को सौंपने के लिए जाने के दौरान पुलिस ने हम पर लाठीचार्ज किया।

वक्फ अधिनियम के खिलाफ कोलकाता में विरोध-प्रदर्शन

प्रधानमंत्री को ज्ञापन भेजेगा जमीयत-ए-उलेमा हिंद

कोलकाता, 10 अप्रैल (भाषा)।

वक्फ (संशोधन) अधिनियम के खिलाफ गुरुवार को कोलकाता के रामलीला मैदान में एक विशाल विरोध प्रदर्शन हुआ। इस दौरान पश्चिम बंगाल के मंत्री और जमीयत-ए-उलेमा हिंद के प्रदेश अध्यक्ष सिद्दीकुल्लाह चौधरी ने घोषणा की कि कानून को निरस्त करने की मांग करते हुए एक करोड़ हस्ताक्षरों वाला एक ज्ञापन प्रधानमंत्री नरेंद्र मोदी को सौंपा जाएगा।

जमीयत की प्रदेश इकाई द्वारा आयोजित विरोध प्रदर्शन में मुसलिम समुदाय के लोगों की भीड़ उमड़ी और ईसाइयों व सिखों ने भी इसमें भाग लिया। चौधरी ने सभा को संबोधित करते हुए कहा कि 2014 में सरकार बनाने के बाद, भाजपा ने 1,159 अधिनियमों को निरस्त कर दिया। इसलिए, वक्फ (संशोधन)

अधिनियम को रद्द करना पूरी तरह से संभव है। उन्होंने कहा कि संगठन पूरे राज्य से एक करोड़ हस्ताक्षर एकत्र करेगा और जन-आंदोलन अभियान के तहत उन्हें प्रधानमंत्री को सौंपेगा।

चौधरी ने कहा कि हम जिले-दर-जिले, शहर-दर-शहर जाएंगे और हस्ताक्षर एकत्र करेंगे और उन्हें प्रधानमंत्री मोदी को सौंपेंगे। जन आंदोलनों के माध्यम से पहले भी कानूनों को निरस्त किया गया है और हमें विश्वास है कि यह कानून भी निरस्त हो जाएगा। उन्होंने यह घोषणा भी की कि जमीयत इस अधिनियम के खिलाफ कानूनी लड़ाई में मदद के लिए चंदा अभियान शुरू करेगी। पूर्व बर्धमान के मंगलकोट से विधायक चौधरी ने भारतीय जनता पार्टी (भाजपा) और राष्ट्रीय स्वयंसेवक संघ (आरएसएस) पर एक कानून के जरिए मुसलिम समुदाय को चुनिंदा तरीके से निशाना बनाने का आरोप लगाया।

विज्ञापन संख्या: 22/2025
भारत सरकार
लोक उद्यम चयन बोर्ड
शिपिंग कॉर्पोरेशन ऑफ इंडिया लिमिटेड में
निदेशक (बल्क कैरियर एवं टैंकर)
 पद के लिए आवेदन आमंत्रित करता है।
 आवेदकों के लिए आवेदन करने की अंतिम तिथि
22/04/2025 (15:00 बजे तक) है।
 नोडल अधिकारियों द्वारा आवेदनों को लोक उद्यम चयन बोर्ड में अग्रेषित करने की अंतिम तिथि **29/04/2025 (17:00 बजे तक) है।**
 जानकारी के लिए वेबसाइट <https://pesb.gov.in> में लॉग इन करें।

प्रपत्र ए
सार्वजनिक घोषणा
 [भारतीय विद्यालय और उच्च शोध अकादमी बोर्ड (कार्पोरेट) अधिनियमों के लिए उच्च शोध अकादमी समन्वयन प्रक्रिया] विनियमवली, 2016 के विनियम 6 के अधीन।
जे एच वी शुगर लिमिटेड के लेनदारों के ध्यानार्थ हेतु
प्रासंगिक विवरण

क्र.सं.	कार्पोरेट लेनदार का नाम	जे एच वी शुगर लिमिटेड
1.	कार्पोरेट लेनदार का नाम	
2.	कार्पोरेट लेनदार का निगम की तिथि	11/11/1997
3.	प्राधिकरण जिला का कार्पोरेट लेनदार निगमित / पंजीकृत है	कॉर्पोरेट रजिस्ट्रार - कोलकाता
4.	कार्पोरेट लेनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U15421WB1997PLC085863
5.	कार्पोरेट लेनदार को पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	कमलाकर कैंड, 196- ए लेनिन सार्गी, कमरा नंबर 212, द्वितीय तल, कोलकाता, पश्चिम बंगाल - 700013
6.	कार्पोरेट लेनदार के संबंध में उच्च शोध अकादमी आरक्षण तिथि	07 अक्टूबर, 2025 (सौभाग्यवार) आदेश 08 अक्टूबर, 2025 को प्रकाश हुआ।
7.	उच्च शोध अकादमी समन्वयन प्रक्रिया के समन्वयन की प्रारंभिक तिथि	04 अक्टूबर, 2025
8.	अंतरिम समन्वयन प्रोसेसल के रूप में कार्पोरेट उच्च शोध अकादमी प्रोसेसल का नाम और रजिस्ट्रेशन नंबर	आलोक कुमार अग्रवाल पंजीकरण सं. IBB/IPA-001/IP-P00059/2017-2018/10137
9.	अंतरिम समन्वयन प्रोसेसल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है।	605, सनसिटी बिजनेस टॉवर, गोकुल कॉर्स रोड, सेक्टर 54, मुमुनाग, हरियाणा-122002 alok@insolvencyservices.in
10.	अंतरिम समन्वयन प्रोसेसल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	सी-100, सेक्टर-2, नोएडा, उत्तर प्रदेश-201301 jhsugar@ibcprocess.in
11.	दाया प्रस्तुत करने हेतु अंतिम तिथि	21 अक्टूबर, 2025
12.	अंतरिम समन्वयन प्रोसेसल द्वारा धारा 21 की उप-धारा (क) के अंतर्गत (यदि) के तहत अभिविधित लेनदारों की श्रेणियां, यदि कोई	तात्पर्य नहीं: अभी तक कोई वर्ग निर्धारित नहीं किया गया है।
13.	किसी श्रेणी के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित उच्च शोध अकादमी प्रोसेसल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	तात्पर्य नहीं: अभी तक कोई वर्ग निर्धारित नहीं किया गया है।
14.	(क) संशोधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपरोक्त है।	केलिक: https://ibbi.gov.in/en/home/downloads

एवद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, कोलकाता पीठ (कोर्ट-1) ने दिनांक **07 अक्टूबर 2025** (08 अक्टूबर 2025 को आदेश प्रकाश हुआ) को जे एच वी शुगर लिमिटेड के विरुद्ध कार्पोरेट उच्च शोध अकादमी प्रक्रिया आरंभ करने का आदेश दिया है।
 जे एच वी शुगर लिमिटेड के लेनदारों से एवद्वारा अपने दावों का प्रमाण **21 अक्टूबर 2025** को अथवा पूर्व अंतरिम समन्वयन प्रोसेसल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित घंटे पर प्रस्तुत करने की मांग की जाती है।
 वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तित्व रूप से, आदर द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।
 किसी श्रेणी के साथ सम्बंधित वित्तीय लेनदार, जैसा कि प्रपत्र सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रपत्र सं. 13 के समक्ष सूचीबद्ध तीन उच्च शोध अकादमी प्रोसेसल में से अपनी पसंद का अधिकृत प्रतिनिधि प्रपत्र सं. 14 में निर्धारित करेंगे, तात्पर्य नहीं।
 दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/—
 आलोक कुमार अग्रवाल
 अंतरिम समन्वयन पेशेवर - जे एच वी शुगर लिमिटेड
 आईबीआईआई पंजीकरण सं. IBB/IPA-001/IP-P00059/2017-2018/10137
 एक्टर पैसा - 31 दिसंबर, 2025
 आईबीआईआई पंजीकरण पता / ईमेल: 605, सनसिटी बिजनेस टॉवर, गोकुल कॉर्स रोड, सेक्टर 54, मुमुनाग, हरियाणा-122002/alok@insolvencyservices.in
 दिनांक: 11/04/2025
 स्थान: मुमुनाग
 सी-100, सेक्टर-2, नोएडा, उत्तर प्रदेश-201301/jhsugar@ibcprocess.in

sanofi
SANOFI CONSUMER HEALTHCARE INDIA LIMITED
 Unit 1104, 11th Floor, Godrej Two, Pirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai-400079, Maharashtra
 Corporate Identity Number: L21002MH2023PLC402652 | Tel No.: +91(22) 4528 8855 • Fax No.: +91(22) 2803 2939
 Website: www.sanofi.in • Email: igr.schil@sanofi.com

Recommendations of the Committee of Independent Directors ("IDC") of Sanofi Consumer Healthcare India Limited ("TC") on the Open Offer made by Opal Bidco SAS ("Acquirer") together with Clayton, Dubilier & Rice Fund XII, L.P. ("PAC") as the person acting in concert with the Acquirer, to the Shareholders of the Target Company under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended thereto ("SEBI (SAST) Regulations").

Sl. No.	Date	Details of the Offer pertaining to TC
1.	April 10, 2025	Open offer for acquisition up to 59,87,962 fully paid up equity shares of face value of Rs. 10 each ("Equity Shares") representing 26% of the Voting Share Capital of the TC from the public shareholders pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations. Open Offer Price: Rs. 4982.05/- per fully paid-up equity share of the TC ("Offer Price") Mode of payment: Cash Public Announcement dated October 21, 2024 (the "PA"), Detailed Public Statement dated October 28, 2024 (the "DPS"), Draft Letter of Offer dated November 5, 2024 (the "DLoF") have been issued by Citigroup Global Markets India Private Limited, the managers to the Open Offer on behalf of the Acquirer and the PAC.
2.	Name of the Target Company (TC)	Sanofi Consumer Healthcare India Limited
3.	Name(s) of the acquirer and PAC with the acquirer	Acquirer: Opal Bidco SAS PAC: Clayton, Dubilier & Rice Fund XII, L.P.
4.	Name of the Manager to the offer	Citigroup Global Markets India Private Limited 1202, 12th Floor, First International Financial Centre, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai 400098 Tel: +91-22-61759999 Fax: +91-22-61759898 Website: https://www.online.citibank.co.in/rtnm/citigroupglobalscreen1.htm Contact Person: Jitesh Agarwal Email: sanoficonsumer.openoffer@cti.com SEBI Registration Number: INM00010718
5.	Members of the Committee of Independent Directors (IDC) (Please indicate the chairperson of the Committee separately)	1) Mr. Shobinder Duggal - Chairperson 2) Mr. Amit Jain - Member 3) Ms. Suparna Pandhi - Member
6.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	The members of the IDC were duly appointed on March 1, 2024 as the Independent Directors on the Board of the TC. a) None of the members of IDC hold any equity shares of the TC b) None of the members have any other contracts or relationship with the TC.
7.	Trading in the Equity shares/other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the TC during: a) 12 months period preceding the date of PA; and b) the period from the date of the PA and till the date of this recommendation.
8.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of IDC: a) are directors on the boards of the Acquirer or the PAC; b) hold any equity shares or other securities of the Acquirer or the PAC; and c) have any contracts/ relationship with the Acquirer or the PAC.
9.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
10.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC has perused the DLoF and other documents as released and published by the Acquirer and PAC. Bansi S Mehta Valuers LLP, engaged as External Professional Advisor, have concluded in their report dated April 10, 2025 that the price of INR 4982.05 is fair as at the date of PA. Based on the above, the IDC is of opinion that the Offer Price offered to the public shareholders of the TC is fair.
11.	Summary of reasons for recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	The IDC has reviewed the PA, the DPS and the DLoF in connection with the Open Offer made by the Acquirer and the PAC under the SEBI (SAST) Regulations. This is an Open Offer for acquisition of publicly held equity shares. The Shareholders have an option to tender the shares or remain invested. Based on a review of the following: a) the share price discovery of the underlying business of the TC, upon its demerger from Sanofi India Limited which was effective from June 1, 2024 (Demerger), b) the fairness opinion issued by BoFA Securities India Limited dated May 10, 2023 and Share Entitlement Ratio Report issued by KPMG Valuation Services LLP dated May 10, 2023 issued at the time of the Demerger process, and c) the valuation report issued by Bansi S Mehta Valuers LLP, engaged as External Professional Advisor and who have concluded in their report dated April 10, 2025 that the price of INR 4982.05 is fair as at the date of PA; the IDC believes that the Offer Price is fair and reasonable. It may be noted that the closing share price of the TC as of April 9, 2025 was less than the Offer price. The shareholders should independently evaluate the offer and take their own, informed decisions. This statement of recommendation will be available on the website of the Company at www.sanofi.in
12.	Disclosure of the voting pattern of the offer	The recommendation were unanimously approved by the members of the IDC at the meeting held on April 10, 2025.
13.	Details of Independent Advisors, if any.	Bansi S. Mehta Valuers LLP, Chartered Accountants, 3rd Floor, Merchant Chamber, 41, New Marine Lines, Mumbai - 400 020.
14.	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of Sanofi Consumer Healthcare India Limited

Place: Gurgaon
 Date: April 10, 2025

Shobinder Duggal
 Chairperson - Committee of Independent Directors

शाहाबाद के ककरघटा में नारायण सिंह पीजी कॉलेज में सक्रिय सदस्य सम्मेलन

संगम जल हर सनातनी तक पहुंचा कर भाजपा कार्यकर्ता अभिभूत : रजनी तिवारी

स्वदेश समाचार ■ शाहाबाद

ककरघटा में नारायण सिंह पीजी कॉलेज में सक्रिय सदस्य सम्मेलन का मुख्य अतिथि उच्च शिक्षा राज्य मंत्री/विधायक रजनी तिवारी ने दीप प्रज्वलित किया। कहा, प्रयागराज से जिलों तक हर सनातनी को संगम का जल उपलब्ध कराकर भाजपा कार्यकर्ता अभिभूत हैं। इसके पहले कोविड-2019 में पूरे विश्व ने भाजपा कार्यकर्ताओं की सेवा भावना नजदीक से देखी थी।



सम्मेलन को पूर्व जिलाध्यक्ष राम बहादुर सिंह, कार्यक्रम संयोजक/जिला उपाध्यक्ष प्रीतिश दीक्षित, महामंत्री सत्येंद्र सिंह राजपूत, पूर्व ब्लॉक प्रमुख रामनाथ त्रिपाठी, ब्लॉक प्रमुख त्रिपुरेश मिश्रा, टोडरपुर प्रमुख प्रतिनिधि श्याम त्रिवेदी ने संबोधित किया। नगर अध्यक्ष अनिल पांडेय पिटू ने आभार व्यक्त किया। पूर्व जिला उपाध्यक्ष आजाद भदौरिया, पिछड़ा मोर्चा जिला अध्यक्ष वेदराम राजपूत, जिला पंचायत सदस्य लालाराम राजपूत, वरिष्ठ नेता रामेश्वर दयाल गुप्ता, हाकिम सिंह, रामसेनेही मिश्रा, मंडल

अध्यक्ष ग्रामीण मनोज राजपूत, मंडल अध्यक्ष उधरनपुर अनुराज राजपूत, मंडल अध्यक्ष टोडरपुर राघवेंद्र सिंह, मंडल अध्यक्ष श्रवण वर्मा सहित सक्रिय कार्यकर्ता मौजूद रहे। मुख्य अतिथि मंत्री रजनी तिवारी ने कहा, 2017 विधानसभा चुनाव में केशव प्रसाद मौर्य प्रदेश अध्यक्ष थे और उनके नेतृत्व में पार्टी ने 312 सीटों पर विजय प्राप्त की थी। 2014 लोकसभा चुनाव में भाजपा के 282 लोकसभा सीटों जीतने में उत्तर प्रदेश के शानदार प्रदर्शन का महत्वपूर्ण योगदान रहा था। 42.3 फीसद वोट शेयर संग यूपी में 71 सीटें हासिल की थीं। 2019 में सपा-

राष्ट्रीय खाद्य सुरक्षा अधिनियम से 15 करोड़ गरीबों को मिल रहा राशन

जिलाध्यक्ष अजीत सिंह बबन ने सरकार की उपलब्धियां गिनाईं। कहा, राष्ट्रीय खाद्य सुरक्षा अधिनियम के तहत प्रदेश के 15 करोड़ गरीबों को राशन मिल रहा है। प्रदेश में 7.50 लाख युवा को सरकारी नौकरी मिली। एक जिला एक मेडिकल कॉलेज की स्थापना हुई। प्रत्येक कमिश्नरी पर एक विवि की स्थापना का कार्य चल रहा है। अयोध्या तीर्थ विकास परिषद, देवीपाटन तीर्थ विकास परिषद, उप ब्रज तीर्थ विकास परिषद, श्री विद्यधाम तीर्थ विकास परिषद, श्री विठ्ठल धाम तीर्थ विकास परिषद, नैमिषारण्य धाम तीर्थ विकास परिषद एवं श्री शुक तीर्थ विकास परिषद का गठन किया। काशी विश्वनाथधाम कॉरिडोर की स्थापना। अयोध्या में भव्य मंदिर निर्माण। प्रदेश सर्वाधिक पर्यटक आगमन वाला राज्य बना। महाकुंभ में 66 करोड़ 30 लाख श्रद्धालुओं का आगमन हुआ। रामायण परिषद, बौद्ध परिषद, आध्यात्मिक परिषद, शक्तिपीठ परिषद, कृष्ण/ब्रज परिषद, बुंदेलखंड परिषद, महाभारत परिषद, क्रापट परिषद, स्वतंत्रता संग्राम परिषद, जैन परिषद एवं वाइल्ड लाइफ इंडो इको टूरिज्म परिषद का विकास किया गया।

देश के विकास में एफसी का योगदान सराहनीय



स्वदेश समाचार ■ लखनऊ

लखनऊ। महिला आयोग की उपाध्यक्ष अर्पणा बिष्ट यादव ने कहा है कि उत्तर प्रदेश ही नहीं भारत के विकास में एफसी का निरंतर योगदान अत्यंत सराहनीय है। उन्होंने कहा कि मौजूदा आइस एज में तकनीकी का सहयोग लेकर एफसी अपने योगदान को और धारदार बना सकता है। अर्पणा गुरुवार को विधानसभा मार्ग स्थित एफसी इंडिया लिमिटेड के कार्यालय में संस्थान के 57वें वर्षगांठ पर हुए समारोह में बोल रही थीं। उन्होंने कहा, यह अत्यंत हर्ष का विषय है कि एफसी यूपी इकाई द्वारा विशेष रूप से महिलाओं को प्रशिक्षित कर उनको आत्मनिर्भर बनाने का प्रयास किया जा रहा है। उन्होंने आयोग

संचालित विभिन्न कार्यक्रमों में भी एफसी इंडिया लिमिटेड के प्रतिनिधियों से भागीदारी का अनुरोध किया। प्रभारी अवनेश कलिक ने एफसी के 57 वर्षों की विकास यात्रा की चर्चा की। उन्होंने कहा कि 57 वर्षों के इतिहास में एफसी द्वारा देश के विकास में नए कीर्तिमान स्थापित किये। आज संस्थान कई प्रदेशों की प्रमुख कार्यदायी संस्था है। यही विश्वास संस्था को नित नयी ऊँचाइयों पर आगे बढ़ा रहा है। एफसी के लखनऊ क्षेत्रीय कार्यालय में 57वीं स्थापना दिवस पर मुख्य अतिथि अर्पणा यादव एवं अवनेश कलिक, उप महाप्रबंधक के नेतृत्व में मनाया गया। संचालन एसके सिंह ने किया।

15 को योगी आएंगे हरदोई के माधौगंज की रुड़ियागढ़ी

विजय दिवस : 1857 के गदर के नायक नरपत सिंह रैकवार को करेंगे श्रद्धा सुमन अर्पित

स्वदेश समाचार ■ हरदोई

मुख्यमंत्री योगी आदित्यनाथ के 15 अप्रैल को संभावित आगमन के दृष्टिगत जिलाधीश मंगला प्रसाद सिंह और पुलिस अधीक्षक नीरज जादौन ने कार्यक्रम स्थल रुड़ियागढ़ी (माधौगंज) का दौरा किया। भाजपा जिला उपाध्यक्ष संजय सिंह गुड्डू और जिला सहकारी बैंक अध्यक्ष रुड़ियागढ़ी स्मारक समिति कार्यवाहक अध्यक्ष अशोक सिंह मुनौरापुर साथ रहे।



जिलाधीश मंगला प्रसाद सिंह ने उप जिलाधीश (बिलग्राम) पूनम भास्कर को तैयारियां समय से पूरी करने का निर्देश दिया। कार्यक्रम स्थल के आसपास झाड़ियों की सफाई और सड़कों की मरम्मत कराने को कहा। डीएम ने राजा नरपत सिंह स्मारक समिति के सदस्यों प्रबंधक/मंत्री राहुल सिंह रैकवार, कोषाध्यक्ष नवल माहेश्वरी, उपमंत्री गौरव सिंह बंटी, सदस्य मनोज सिंह, सदस्य/प्रधान रुड़िया नसीम खां, संग तैयारियों को लेकर बातचीत की। अपर पुलिस अधीक्षक (पूर्वी) नृपेंद्र कुमार, जिला सूचना अधिकारी संतोष कुमार, जिला पंचायत, वन विभाग, राजस्व विभाग, अन्य संबंधित अधिकारी आदि उपस्थित रहे।

रुड़ियागढ़ी को राष्ट्रीय स्मारक घोषित करने की होगी मांग

हरदोई। रुड़ियागढ़ी स्मारक समिति के कार्यवाहक अध्यक्ष अशोक सिंह मुनौरापुर बताते हैं, 1857 के प्रथम स्वतंत्रता संग्राम में राजा नरपत सिंह रैकवार ने पांच अंग्रेज ब्रिगेडियर मौत की नींद सुला दिए,

जिनकी पक्की कब्रें माधौगंज चौराहे पर हैं। उन्होंने डेढ़ वर्ष जनपद को स्वतंत्र रखा और अंत में मातृभूमि पर बलिदान हो गए। अशोक सिंह बताते हैं, मुख्यमंत्री और गृहमंत्री रहते राजनाथ सिंह ने गढ़ी के महत्व को लिए बहुत कुछ किया। मार्ग और राजा नरपत सिंह की 7 फीट ऊंची और 350 किलोग्राम वजन की लोकार्पण पूर्व मुख्यमंत्री राजनाथ सिंह ने किया था। शहीद स्तम्भ के लिए तत्कालीन सांसद जयप्रकाश ने 5 लाख रुपए दिए थे। प्रतिमा पर छतरी पूर्व जिलाधीश अवधेश सिंह राठौर ने लगवाई थी। वन विभाग ने 5 हजार पौधारोपण कराया। करीब 100 एकड़ स्मारक क्षेत्र हरियाली, झील और तालाब से आच्छादित है। लंबे समय से गढ़ी को राष्ट्रीय स्मारक और पर्यटन स्थल घोषित किए जाने की मांग की जा रही है।

सबकी सुरक्षा, समृद्धि एवं खुशहाली की गारंटी है भाजपा

बाराबंकी। भाजपा के प्रदेश महामंत्री (संगठन) धर्मपाल सिंह ने कहा है कि सुरक्षा के बेहतर वातावरण के साथ समाज के हर तबके की समृद्धि और खुशहाली ही भाजपा सरकार की गारंटी है। इस गारंटी को पूरा करने के लिए मोदी-योगी सरकार प्रतिबद्धता से आगे बढ़ रही है। केंद्र और प्रदेश सरकार लोगों को सुरक्षा और सम्मान देने के साथ उन्हें स्वावलंबी भी बना रही है। संगठन महामंत्री ने उक्त बातें देवा मंडल के पीड़ गार्ड में गुरुवार को भाजपा के स्थापना दिवस के उपलक्ष्य में गांव चलो अभियान की शुभारंभ पर कहीं। उन्होंने कहा कि 10 करोड़ लोगों को आयुष्मान कार्ड का कवच प्रदान किया गया, 56 लाख लोग प्रधानमंत्री आवास के लाभार्थी बने हैं। 15 करोड़ लोग मुफ्त राशन योजना से 2 करोड़ 70 लाख गरीबों को शौचालय उपलब्ध कराए गए।

योगी सरकार की जल प्रबंधन नीति को पेरिस समिट में मिला वैश्विक सम्मान

महाकुंभ 2025 में योगी सरकार की तकनीकी पहल ने दुनिया को दिखाया नया रास्ता

स्वदेश समाचार ■ लखनऊ

पेरिस में हुए ग्लोबल इनोवेशन समिट में योगी सरकार द्वारा लागू की गई जल और टोस कचरा प्रबंधन की नीतियों को अंतरराष्ट्रीय मंच पर भरपूर सराहना मिली है। इस सम्मेलन में यूपी के -वन सिटी, वन ऑपरेटर- मॉडल को सीवर प्रबंधन के क्षेत्र में सर्वश्रेष्ठ माना गया। हाल ही में संपन्न हुए महाकुंभ मेला 2025 में योगी सरकार द्वारा अपनाई गई अत्याधुनिक जल प्रबंधन तकनीकों ने सभी का ध्यान खींचा। महाकुंभ में 66 करोड़ से अधिक श्रद्धालुओं को कुशल अपशिष्ट और जल प्रबंधन सुविधाएं उपलब्ध कराई गईं। पेरिस में हुए ग्लोबल इनोवेशन समिट में राज्य के नगर विकास विभाग के प्रमुख सचिव अमृत अभिजात ने योगी सरकार की उपलब्धियों को दुनिया के सामने पेश किया। उन्होंने यूपी सरकार की ओर से प्रस्तुति देते हुए बताया कि कैसे योगी सरकार के मार्गदर्शन में -वन सिटी, वन ऑपरेटर- मॉडल को सफलतापूर्वक लागू किया गया, जो अब सीवेज प्रबंधन में एक आदर्श बन चुका है। उन्होंने कहा, 'महाकुंभ 2025 में लागू की गई तकनीकी पहल



योगी सरकार की बड़े पैमाने पर टिकाऊ शहरी समाधानों के प्रति प्रतिबद्धता को दर्शाती है।' महाकुंभ में मोबाइल फेकल स्लज और सेप्टेज मैनेजमेंट (एफएसएसएम) इकाइयों, सुपरवाइजरी कंट्रोल एंड डेटा एंजिनिशियरिंग (एससीएडीए) सिस्टम, सीवेज ट्रीटमेंट प्लांट्स (एसटीपी), जीआईएस-आधारित सिस्केलर और ऑपरेटिंग प्रबंधन के लिए इनोवेटिव जियो ट्यूब तकनीक का इस्तेमाल किया गया। इन तकनीकों ने न केवल मेले को स्वच्छ रखा, बल्कि पर्यावरण संरक्षण में भी योगदान दिया। 25 देशों के प्रतिनिधियों ने की तारीफ : सुपुंज सम्मेलन में 25 देशों के 250 प्रतिनिधियों ने योगी सरकार के मॉडल की जमकर सराहना की। कई देशों ने यूपी के इस मॉडल को अपने क्षेत्रों में लागू करने की इच्छा जताई।

मोदी-योगी की सरकार का लेखा-जोखा घर-घर पहुंचा रही भाजपा

स्थापना दिवस अभियान के तहत गांव चलो, गली चलो, वार्ड चलो अभियान शुरू

स्वदेश समाचार ■ लखनऊ

भाजपा स्थापना दिवस अभियान के तहत 10 अप्रैल से गांव चलो, गली चलो, वार्ड चलो अभियान जन-जन तक पहुंच रहा है। प्रदेश भाजपा अध्यक्ष भूपेंद्र सिंह चौधरी गुरुवार को लखनऊ, उप मुख्यमंत्री केशव प्रसाद मौर्य कानपुर, ब्रजेश पाठक लखनऊ महानगर तथा प्रदेश महामंत्री (संगठन) धर्मपाल सिंह ने बाराबंकी में सम्पर्क कर केंद्र और प्रदेश सरकार की योजनाओं के साथ जनता से संवाद किया। प्रदेश सरकार के मंत्री, पार्टी के पदाधिकारी, सांसद, विधायक, महापौर, आयोग-बोर्ड-निगम के अध्यक्ष एवं सदस्य, जिला पंचायत अध्यक्ष, नगर पालिका एवं नगर पंचायत अध्यक्ष सहित सभी जनप्रतिनिधि भाजपा के वरिष्ठ नेता तथा कार्यकर्ता हर दहलीज पर पहुंचकर दस्तक दे रहे हैं। पार्टी की विचारधारा के साथ प्रधानमंत्री नरेंद्र मोदी के नेतृत्व की केन्द्र एवं मुख्यमंत्री योगी आदित्यनाथ के नेतृत्व की प्रदेश भाजपा सरकार का लेखा-जोखा लेकर भाजपा हर घर तक पहुंच रही है।



प्रदेश महामंत्री एवं अभियान के प्रदेश संयोजक संजय राय ने बताया कि शुक्रवार को उप मुख्यमंत्री ब्रजेश पाठक वाराणसी के पिण्डा, प्रदेश महामंत्री (संगठन) धर्मपाल सिंह वाराणसी की

राजा भैया ने दिया रक्त स्वाभिमान महासम्मेलन को समर्थन

आगरा के कार्यक्रम में शामिल होंगे जनसत्ता दल लोकतांत्रिक के कार्यकर्ता

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महाराणा सांगा की जयंती पर करणी सेना एवं अन्य क्षत्रिय संगठनों की ओर से 12 अप्रैल को आगरा के कुबेरपुर स्थित रानीगढ़ी गांव में होने वाले रक्त स्वाभिमान महासम्मेलन को रघुराज प्रताप सिंह 'राजा भैया' ने गुरुवार को अपना समर्थन दे दिया है। उनकी पार्टी जनसत्ता दल (लोकतांत्रिक) के सभी पदाधिकारी और कार्यकर्ता आगरा जाएंगे। कुड़ा से विधायक एवं जनसत्ता दल (लोकतांत्रिक) के राष्ट्रीय अध्यक्ष कुंवर रघुराज प्रताप सिंह 'राजा भैया' ने सोशल मीडिया पर अपील जारी की है। पार्टी के दो विधायक, एमएलसी, पदाधिकारी और लाखों कार्यकर्ता रक्त स्वाभिमान महासम्मेलन में शामिल होंगे। पार्टी के प्रदेश महासचिव डॉ. बृजेश सिंह राजावत ने बताया कि राजा भैया के आह्वान एवं निर्देशन पर देश के गौरव प्रातः स्मरणीय महाराणा सांगा के सम्मान में एमएलसी कुंवर अक्षय प्रताप सिंह के नेतृत्व में प्रदेश अध्यक्ष विनोद सरोज, प्रदेश महासचिव स्वयं के साथ जनसत्ता दल के वरिष्ठ और कनिष्ठ पदाधिकारी, मंडल अध्यक्ष, जिला अध्यक्ष, जिला के अन्य पदाधिकारी और कार्यकर्ताओं के साथ हजारों की संख्या में आगरा कूच करेंगे। पार्टी के साथ साथ हम हर भारतीय नागरिक से अपील करते हैं कि देश के गौरवशाली इतिहास की रक्षा तथा महापुरुषों के सम्मान के लिए ज्यादा से ज्यादा संख्या में 12 अप्रैल को आगरा पहुंचें।



जिला अध्यक्ष, जिला के अन्य पदाधिकारी और कार्यकर्ताओं के साथ हजारों की संख्या में आगरा कूच करेंगे। पार्टी के साथ साथ हम हर भारतीय नागरिक से अपील करते हैं कि देश के गौरवशाली इतिहास की रक्षा तथा महापुरुषों के सम्मान के लिए ज्यादा से ज्यादा संख्या में 12 अप्रैल को आगरा पहुंचें।

इमरजेंसी ट्रामा फैसिलिटीज को और मजबूत करेगा कॉमेंट-25

लखनऊ। मुख्यमंत्री योगी ने प्रदेश की स्वास्थ्य सेवाओं को बेहतर बनाने के लिए कई महत्वपूर्ण कदम उठाए हैं। इसी का असर है कि आठ साल पहले जिस प्रदेश को बीमारू प्रदेश कहा जाता है आज वह उत्तर प्रदेश उतम प्रदेश बनकर उभरा है। स्वास्थ्य सेवा को डिजिटल रूप से सुदृढ़ करने के लिए भी कई योजनाएं बनाई हैं, जैसे कि अस्पतालों में ई-हेल्थ कार्ड और टेलीमैडिसिन सेवाओं की शुरुआत, ताकि लोगों को समय रहते चिकित्सीय सलाह मिल सके। इसी के तहत सीएम योगी के नेतृत्व में राजधानी लखनऊ में शुक्रवार से एक अंतरराष्ट्रीय सम्मेलन का आयोजन किया जा रहा है, जिसका नाम है 'कॉमेंट-2025' है। यह सम्मेलन आपातकालीन चिकित्सा, ट्रामा और आपदा प्रतिक्रिया के मुद्दों पर केंद्रित होगा।

सार्वजनिक घोषणा	
[बिस्वीय दिवसों को भंग करके जनता को [हरदोई जिले] के लिए भ्रम को [आगत लखनऊ प्रकिया] दिनांक: 2025 की दिनांक 8 वें अंक]	
जो एच की शुक्रार लिमिटेड को लखनऊ की घ्यालयों से	प्रशासिक विवरण
1. कार्यरत सेवारत का नाम	जो एच की शुक्रार लिमिटेड
2. कार्यरत सेवारत की तिथि	11/11/1997
3. प्रशासनिक विवरण [कॉमेंट-25] के लिए [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
4. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	U/164218/1097/PLC68893
5. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
6. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	07 अक्टूबर, 2025 [विवरण] [विवरण]
7. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	04 अक्टूबर, 2025
8. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
9. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
10. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
11. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
12. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
13. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]
14. कार्यरत सेवारत की वर्गीकृत श्रेणी [विवरण] [विवरण]	कॉमेंट-25/2025 - [विवरण]

योजना

रोडवेज परिसर में बनेगा 55 लाख से इलेक्ट्रिक व्हीकल चार्जिंग स्टेशन

रामनगरी अयोध्या बनेगा प्रदूषण मुक्त शहर

स्वदेश समाचार ■ अयोध्या

योगी सरकार ने अयोध्या को प्रदूषण मुक्त और पर्यावरण अनुकूल शहर बनाने की दिशा में अहम कदम उठाया है। एआरएम आदित्य प्रकाश ने बताया कि रोडवेज परिसर में 55 लाख से आधुनिक इलेक्ट्रिक व्हीकल चार्जिंग स्टेशन स्थापित हो रहा है। इस चार्जिंग स्टेशन की मशीन की क्षमता 250 केवी है। एक घंटे में वाहन को पूरी तरह चार्ज करने में सक्षम है। माह के अंत तक चार्जिंग सेवा शुरू हो जाएगी। बढ़ते पर्यटन के साथ ही वाहनों से होने वाला प्रदूषण भी एक बड़ी चुनौती बनता जा रहा था। इस समस्या से निपटने के लिए योगी सरकार ने हरित परिवहन को प्राथमिकता दी है।



चार्जिंग स्टेशन की स्थापना से स्थानीय बस ऑपरेटर्स और निजी वाहन मालिकों को ई-वाहनों की ओर प्रोत्साहन मिलेगा। सरकार की योजना है कि आने वाले वर्षों में अयोध्या में चलने वाली अधिकांश सार्वजनिक परिवहन व्यवस्था को इलेक्ट्रिक वाहनों पर आधारित किया जाए। इसके लिए सॉल्विडी और अन्य प्रोत्साहन योजनाओं पर भी विचार किया जा रहा है। अयोध्या में इस परियोजना की शुरुआत को एक सकारात्मक संकेत के रूप में देखा जा रहा है, जो अन्य शहरों के लिए भी प्रेरणा बन सकता है।

चार्जिंग स्टेशन की खासियत	
लागत	55 लाख रुपये
क्षमता	250 केवी
चार्जिंग समय	1 घंटा
स्थान	अयोध्या रोडवेज परिसर
उद्देश्य	ई-वाहनों को प्रोत्साहन, प्रदूषण में कमी

अयोध्या के विकास में मील का पत्थर साबित होगी। एक स्थानीय निवासी राम प्रसाद ने कहा की यह न सिर्फ पर्यावरण के लिए अच्छे है, बल्कि इससे अयोध्या आने वाले पर्यटकों को भी बेहतर अनुभव मिलेगा। सरकार का आला कदम ई-रिक्शा और ई-बसें की संख्या बढ़ाने पर केंद्रित है, ताकि शहर के भीतर परिवहन पूरी तरह से प्रदूषण मुक्त हो सके।

भाजपा कार्यालय की प्रदर्शनी देख काशी क्षेत्र अध्यक्ष ने सराहा

प्रयागराज। भाजपा स्थापना दिवस कार्यक्रम के अंतर्गत भारतीय जनता पार्टी जिला कार्यालय गंगापार में लगी प्रदर्शनी का काशी क्षेत्र अध्यक्ष दिलीप पटेल ने अवलोकन किया। गुरुवार को भाजपा के जिला कार्यालय पहुंचे काशी क्षेत्र अध्यक्ष ने प्रदर्शनी को देखा और सराहना भी की। कहा, भाजपा गंगापार के जिला कार्यालय में लगाई गई प्रदर्शनी आकर्षण का केंद्र है। भाजपा की स्थापना से आज तक के किए गए प्रमुख कार्यों को दर्शाया गया है। श्यामा प्रसाद मुखर्जी, दीनदयाल उपाध्याय तथा अटल बिहारी वाजपेई की आकर्षक फोटो लगाई गई है जो भाजपा शासन स्थापना के लिए प्रेरणा दे रहे हैं। आने वाले दिनों में अयोध्या धाम बस अड्डे पर भी ईवी चार्जिंग स्टेशन का प्रस्ताव है। इस्टीमेट शासन को भेजा जा चुका है।